

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 136 of 1998

Tuesday this the 27th day of January, 1998

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

M. Sethu Madhavan,  
Sub Divisional Engineer (O)  
Office of the Director,  
Transmission Project, Chittoor Road,  
Cochin-682011 residing at House No.24,  
Maithri Nagar, Vaduthala, Cochin.23. .... Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. Union of India, represented by  
Secretary to Government of India,  
Ministry of Communications,  
New Delhi.
2. Secretary to Government of India,  
Ministry of Personnel Grievances,  
Department of Personnel & Training,  
New Delhi.
3. The Chief General Manager,  
Telecom, Kerala Circle, Trivandrum. ... Respondents

(By Advocate Mr. T.P.M. Ibrahim Khan, SCGSC(rep.)

The application having been heard on 27.1.98, the  
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant, a Sub Divisional Engineer in the  
Office of the Director, Transmission Project, Chittoor  
Road, Cochin- 682011 has filed this application for  
a declaration that the eligibility list for promotion  
to the Telecom Engineering Service Groups is required  
to be revised in terms of the judgment of the Hon'ble  
Supreme Court reported in 1997 SCC (L&S) 1279 and  
for a direction to the respondents to consider the  
applicant for promotion to T.E.S. Group B accordingly.

contd.....

In this regard the applicant had made a representation on 17.11.97 (A.I) which is yet to be considered and disposed of.

2. When the application came up for hearing today, learned counsel on either side agree that the application may be disposed of with a direction to the first respondent to consider the representation submitted by the applicant on 17.11.97 (A.I) and to give the applicant an appropriate order within a reasonable time.

3. In the result, the application is disposed of with a direction to the first respondent to consider the representation submitted by the applicant on 17.11.97 (A.I) and to give the applicant a reasoned order within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 27th day of January, 1998.

  
S.K. GHOSAL  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A1: Representation dated 17.11.97 submitted by the applicant to the 1st respondent.

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